

**BEFORE THE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

ORIGINAL APPLICATION NO. 164/2018

IN THE MATTER OF:

ASHWANI KUMAR DUBEYAPPLICANT

VERSUS

UNION OF INDIA AND ORS. RESPONDENTS

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For: Singrauli Super Thermal Power Station:


FILED BY:

KAUSTUBH ANSHURAJ
ADVOCATE FOR
THE RESPONDENT NO. 12

FILED ON: 25/11/24

KAUSTUBH ANSHURAJ
Advocate On Record | Aor Code :1902
Chamber No.106, Block-D, Lawyers Chamber Block,
Additional Building Complex, Supreme Court of India, New Delhi-110001
Email: kaustubh.anshuraj@gmail.com

**BEFORE THE NATIONAL GREEN
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**AFFIDAVIT IN TERMS OF THE ORDER DATED
01.10.2024 AS PASSED BY THIS HON'BLE TRIBUNAL**

MOST RESPECTFULLY HEREBY SHOWETH

1. That on 01.10.2024, this Hon'ble Tribunal was pleased to pass the Order, the relevant extract for the present purposes are as follows:

"9. Counsel for the parties are directed to inform if any other Civil Appeal is pending before the Hon'ble Supreme Court against any of the orders of NGT passed in these proceedings and also any other order passed by the Hon'ble Supreme Court giving protection/direction concerning this matter. Let the same be placed on record within four weeks..."

2. That in terms of the afore-said, it is submitted that the Respondent No.12 i.e. Singrauli Super Thermal Power Station, being one of the various projects of NTPC Ltd., submits that the following cases are pending before the Hon'ble Supreme Court which are against the two different Orders of this Hon'ble NGT in the instant petition. However it is submitted



that the same has been instituted by another power plant namely Vindhyachal Super Thermal Power Station, Uttar Pradesh, the details of the cases are as follows:

SL. NO	CASE NO	NAME OF PARTIES	BRIEF DESCRIPTION OF CASE	Status of the Case
1	Civil Appeal No.3087 / 2020 [Diary No. 18125/2020]	Vindhyachal Super Thermal Power Station Vs Ashwani Kr Dubey & Ors	NTPC has filed the Civil Appeal against the interim order dated 14.07.2020 passed by Hon'ble NGT Princial Bench, New Delhi in OA No.164/2018 – Ashwani Kr Dubey Vs UOI & Ors, wherein NGT has passed the order based on the report submitted by the Oversight Committee dated 20.12.19 and directed NTPC Vindhyachal to deposit Rs.10 Crores towards interim compensation for breach of ash dyke, construction of RCC wall around the plant, etc.	That the Hon'ble Supreme Court has granted Stay against the aforesaid order. That the matter is still under consideration.
2	CA No. 868/2022 [Diary No. 868/2022)	NTPC Ltd. Vs Sandplast India Ltd	Civil Appeal has been filed against the Order dated 04.11.2020 passed by the Hon'ble NGT New Delhi in OA No.102/2014 wherein the NGT accepted and approved the Report of Joint Committee constituted in terms of direction (F) of order dated 12.02.2020 regarding environmental compensation for Vindhyachal STPS and Essar TPP and the Committee	That the Hon'ble Supreme Court has granted Stay against the aforesaid order. That the matter is still under consideration.



			has assessed a preliminary damaged at Rs.104.1684 crore in respect of NTPC Vindhyachal.	

नीरज कुमार यादव/NEERAJ K. YADAV
 अपर महाप्रबन्धक (इ.प.सी.) (AG/EMG)
 एनटीपीसी-सिंगरौली / NTPC-Singrauli
 पो० शक्तिनगर, जिला-सोनभद्र (उ०प्र०) 231222
 P.O. Shaktinagar, Sonbhadra (U.P.) 231222

FILED BY:
 KAUSTUBH ANSHURAJ
 ADVOCATE FOR THE
 RESPONDENT NO. 12

KAUSTUBH ANSHURAJ
 Advocate On Record | Aor Code : 1902
 Chamber No. 106, Block-D, Lawyers Chamber Block,
 Additional Building Complex, Supreme Court of India, New Delhi-110001
 Email : kaustubh.anshuraj@gmail.com

DATE: 25/11/24

PLACE: NEW DELHI



6560

L.R. No. 15183/24
Dated 15.11.24
AT 867

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AFFIDAVIT

I, NeeraJ Kumar Yadava, S/O Rabindra Prasada Yadava aged 55, R/O D-III-21, NTPC Singrauli, PO Shaktinagar, District Sonabhadra, Uttar Pradesh - 231222 working as AGM (EGM) at Singrauli Super Thermal Power Station, do hereby solemnly affirm and state as under:

1. I am the authorized signatory of the Respondent No.12 in the above-mentioned matter. That I am fully aware with the facts and circumstances of the case and hence competent to sign and swear this affidavit.
2. That I have gone through the contents of the accompanying application. I state that the contents thereof are true and correct to my knowledge and belief and have been verified from the official record.

DEPONENT

SURENDRA PANDEY ADVOCATE

NOTARY

Waidhan, Distt. Singrauli, (M.P.)

नीरज कुमार यादव/NEERAJ Kr. YADAVA
अपर महाप्रबन्धक (ई.एम.जी.)/AGM (EMG)
एनटीपीसी-सिंगरौली / NTPC-Singrauli
पो० शक्तिनगर, जिला-सोनभद्र (उ०प्र०) 231222
P.O. Shaktinagar, Sonabhadra (U.P.) 231222



VERIFICATION

Verified at Waidhan, Distt- Singrauli, M.P. on this 15th of November 2024, that the contents of the above affidavit are correct and true to the best of my knowledge and nothing material has been concealed therefrom.

Sign. of Deponent
Executant

DEPONENT

नीरज कुमार यादव/NEERAJ Kr. YADAVA
अपर महाप्रबन्धक (ई.एम.जी.)/AGM (EMG)
एनटीपीसी-सिंगरौली / NTPC-Singrauli
पो० शक्तिनगर, जिला-सोनभद्र (उ०प्र०) 231222
P.O Shaktinagar, Sonbhadra (U.P.) 231222

Identified by

Shashi Bhusan
Advocate



SURENDRA PANDEY ADVOCATE
NOTARY

Waidhan, Distt. Singrauli (M.P.)

15/11/2024

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2. That in terms of the afore-said, it is submitted that the Respondent No.12 i.e. Singrauli Super Thermal Power Station, in compliance of the aforesaid Order is preferring the accompanying affidavit, albeit with a delay of 25 days. That the delay has been caused because furnishing the details required co-ordination among departments of various power



plants. That the delay was further caused by the ensuing vacations during this period.

3. That it is submitted that the delay is neither deliberate nor intentional and may be condoned in the interest of justice.

PRAYER

It is therefore most respectfully prayed that this Hon'ble Court may be pleased to:

1. Condone the delay of 25 days in filing the accompanying application on behalf of the application.
2. Pass any further order as this Hon'ble Court may deem fit in the interest of justice.

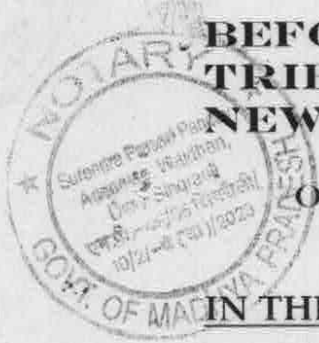


नोरज कुमार यादव/NEERAJ K. YADAVA
 अपर महाप्रवक्ता/डि.ए.जी. एम (EMG)
 एनटीपीसी-सिंगरौली / NTPC-Singrauli
 गौ. शक्तिनगर, जिला-सोनभद्र (3020) 231222
 ☎ Shaktinagar, Sonbhadra (U.P.) 231222

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 RESPONDENT NO. 12
 KAUSTUBH ANSHURAJ
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1. I am the authorized signatory of the Respondent No.12 in the above-mentioned matter. That I am fully aware with the facts and circumstances of the case and hence competent to sign and swear this affidavit.
2. That I have gone through the contents of the accompanying application for condonation of delay. I state that the contents thereof are true and correct to my knowledge and belief.


DEPONENT


SURENDRA PANDEY ADVOCATE
NOTARY
Waidhan, Distt. Singrauli (M.P.)
15/11/24

नौरज कुमार यादव/NEERAJ Kr. YADAVA
अपर महाप्रबन्धक (ई.एम.जी.)/AGM (EMG)
एनटीपीसी-सिंगरौली / NTPC-Singrauli
प्लॉ. शक्तिनगर, जिला-सोनभद्र (उ.प्र.) 231222
P.O. Shaktinagar, Sonebhadra (U.P.) 231222



VERIFICATION

Verified at Waidhan, Distt- Singrauli, M.P. on this 15th of November 2024, that the contents of the above affidavit are correct and true to the best of my knowledge and nothing material has been concealed therefrom.

DEPONENT

Sign. of Deponent
Executant

नीरज कुमार यादव/NEERAJ K. YADAVA
अपर महाप्रबन्धक (ई.एम.जी.)/AGM (EMG)
एनटीपीसी-सिंगरौली / NTPC-Singrauli
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P.O. Shaktinagar, Sonbhadra (U.P.) 231222



Identified by

Sd/-
Shashi Bhushan
Advocate

Sd/-
SURENDRA PANDEY ADVOCATE
NOTARY
Waidhan, Distt. Singrauli, M.P.
15/11/2024